

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
STARRED QUESTION NO. 41
TO BE ANSWERED ON 06.02.2025

Amendment in the Wildlife Protection Act

41*. SHRI A. A. RAHIM:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government is planning to reclassify the bonnet macaque from Schedule I to Schedule II of the Wildlife Protection Act, if not, the reasons therefor;
- (b) whether Government is planning to declare wild pigs as vermin, if not, the reasons therefor;
- (c) whether Government has reviewed the memorandum submitted by Kerala, which includes seven demands related to wildlife management and human safety, if so, actions taken to address these demands; and
- (d) the specific amendments to the Wildlife Protection Act which Government is considering to provide solutions for protecting human life in areas experiencing frequent human-wildlife conflicts?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV)

(a) to (d) A statement is laid on the table of the House

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE RAJYA SABHA STARRED QUESTION NO. *41 REGARDING “AMENDMENT IN THE WILDLIFE PROTECTION ACT” BY SHRI A. A. RAHIM FOR REPLY ON 06.02.2025.

- (a) The Wild Life (Protection) Act, 1972 was amended in year 2022. The amendment also included rationalization of listing of species of wild animals in Schedule I and Schedule II appended to the Act. The amended provisions have come into effect from 1st April 2023. Presently, there is no proposal to reclassify bonnet macaque from Schedule I to Schedule II.
- (b) Section 11 (b) of the Wild Life (Protection) Act, 1972 empowers the State Chief Wild Life Warden or an authorized officer to permit hunting of wild pigs, if they have become dangerous to human life or property. At present, this Ministry is not considering notifying wild pigs as vermin.
- (c) The Ministry receives requests/memoranda from the States/UTs from time to time. Such requests/memoranda are examined in the Ministry as per extant policies, Acts, rules, regulations, guidelines etc.
- (d) The Wild Life (Protection) Act, 1972 provides regulatory framework for dealing with human-wildlife conflict situations.
